

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 26/2016  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.05.2017

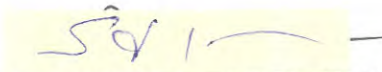
NAME OF THE COMPANY: Inter Globe Enterprises Ltd.

SECTION OF THE COMPANIES ACT: 391-394

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	V. P. SINGH ,	ADVOCATE	} PETITIONER	V.P.S.
2.	ABHINAV ASHWIN ,	ADVOCATE		Abhishek
3.	BHARAT APTE ,	ADVOCATE		Bh
1.	K. K. The	Senior panel counsel for W.O.I.	1. Regional Director (NW) 2. ROC cum <u>ORDER</u> Official Liquidator	KND

On a perusal of the Paper Book and with the able assistance of the learned Counsel, we find that huge amount is due to the Income Tax as well as to the Central Excise Department. In view thereof, let a notice be issued to the standing Counsel for the Income Tax Department attached with the High Court of Rajasthan to assist this Court so that the interest of the revenue is properly safeguarded. Learned Counsel for the Petitioner undertakes to serve a copy alongwith all other relevant documents on the aforesaid learned Counsel or before 15<sup>th</sup> May, 2017.

List the matter on 17<sup>th</sup> May, 2017.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(R.VARADHARAJAN)  
MEMBER(JUDICIAL)